

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

28. IA (COMPANIES ACT)/138/2022 In C.P. 196/(MB)/2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 15.07.2024**

NAME OF THE PARTIES: - Shaku Kishore Sadarangani
V/s

Prakash Chhabria

IN THE MATTER OF

Shaku Kishore Sadarangani

V/s

Megacity Consultants Private Limited

Section: - Rule 11 of NCLT Section 241(1) of Companies Act, 2013

ORDER

IA (Companies Act)/138/2022 in C.P..196/(MB)2022: -

Present: -

Adv. Shyam Kapadia

.....Petitioner.

Adv. Harsh L. Behany a/w Adv. Saloni Manjrekar

a/w Adv. Prachi Sanghvi

.....Respondents No. 1 & 2 through VC.

Adv. Mrs. Yasmin Bhansali

.....Respondents No. 3 and 5 through VC.

This IA was heard by the former bench and Reserved for orders on 21.06.2023. Subsequently, since the Hon'ble Technical Member was transferred out of Mumbai the IA was de-reserved. However, the Principal Bench directed the previous bench to dispose of the same as per the order. It has come to the notice that Mr. Shyam Babu Gautam (Member Technical) who was part of the earlier bench in June 2023, has since demitted office. Therefore, this matter has to be re-heard. List this matter for rehearing on **23.09.2024 at 2:30 PM.**

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)